## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 038. Dated: 305LP 1994

Contempt Petition No.45/94 in

APPLICATION NO: 208 of 1991.

APPLICANTS:- Sri.D.Shashidhara and five others., V/S.

RES PONDENTS: Sri. Abdul Rehman, Executive Engineer, Construction Division, Southern Railways, Chitradurga and others.

To

- Dr.M.S.Nagaraja, Advocate, No. 11, Second Floor, First Cross, Sujatha Complex, Gandhinagar, Bangalore - 560009.
- 2. Sri.A.N.Venugopala Gowda, Advocate,No.8/2,Upstairs, R.V.Road,Bangalore-560004.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 22nd September, 1994.

Issuedon 30/9/94 R

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DEPUTY REGISTRAR
JUDICIAL BRANCHES

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

CONTEMPT PETITION NO.45/1994

THURSDAY THIS THE TWENTY SECOND DAY OF SEP., 1994

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN
MR. T.V. RAMANAN MEMBER (A)

- Shri D. Shashidhara, aged about 32 years, C/o D.K. Swamy, Bharat Petroleum Ltd., Bharamasagar 577 519 Chitradurga District
- 2. Shri K.B. Basavarajappa, aged about 29 years, Belaguthi Post, Honnalai Taluk, Shimoga,
- 3. Shri C.K. Suresh aged about 31 years, Kamathi A.G. Katte, Hosakoppa Post, Koppa Taluk, Chikmagalur District
- 4. Shri Adimurthy B.R. aged about 29 years Teacher, Hosdurga Road 577 554
- 5. Shri K.S. Keshavamurthy, aged about 31 years, No. I-192, II Stage, Housing Board, HUDCO, Kuvempunagar, Mysore 570 023
- 6. Shri G.S. Narasimha, aged about 32 years Baddemane, Basarikatte Post-577114 Koppa Taluk, Chikmagalur District

Applicants

( By Advocate Dr.M.S. Nagaraja )

V .

Shri Abdul Rehman, Executive Engineer, Construction Division, Southern Railway, Chitradurga



- Shri Rajamohi,
   Chief Engineer,
   Construction Southern Railway,
   Miller Road,
   Bangalore 560 055
- 3. Shri P. Ramachandran,
  Divisional Railway Manager,
  Southern Railway,
  Mysore Division,
  Mysore
- 4. Shri P.P. Unnikrishnan, Chief Personnel Officer, Southern Railway, Madras

Respondents

(By learned Standing Counsel for Railways, Shri A.N. Venugopal)

## ORDER

## MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

We have heard Dr.M.S. Nagaraja, learned counsel for the applicant and the learned Standing Counsel for Railways, Shri A.N. Venugopal. The complaint herein is that our direction given in 0.A.No.208/9 on 17.6.93 has not been complied That, however, does not appear to be correct because we now find from the counterstatement filed by the Railways that whatever we had directed to be done earlier i.e. for consideration and disposal of a representation that had been made by the applicant within three months, the Railway Administration has complied with the same by disposing of the said representation and in consequence passed an order dated 31.3,94 under which, we are told, the applicant also stands to gain. What Dr. Nagaraja however says is that the relief given to the



applicant in the process is not to the extent
he had aspired for. If that is so, that
indeed is a different issue. If he is not
happy with what he has now got, it is upto him
to adopt necessary proceedings in which event
at the appropriate time, the Court will decide if
what has been done to him is deficient in some measure
or otherwise.
With these observations, this application
stands disposed of with no order as to costs.

Dr. Nagaraja asks us to say that the applicant should be at liberty to approach the Tribunal again for redressal, if necessary. There is no need to state that. If the applicant has such liberty under law, he certainly can avail

of the same.

Sd-

Sd-

.MEMBER (A )

VICE CHAIRMAN

TRUE COPY

Section Officer
Central Administrative Tribunal

Bangalore Bench

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